

DIVISION BENCH

ITEM NO.109

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

IA NO.573/2023 IN CP (IB) No.23/ALD/2017

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 6th February, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	RAMAN ISPAT PVT LTD
UNDER SECTION	10 IBC (IN LIQUIDATION)

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Ram Chandra, Proxy for *: For the Applicant*
Sh. Pranjal Mehrotra, Adv.
Sh. Anil Kumar, PCS *: For the Liquidator*
Sh. Sandeep Arora, Adv. *: For the Union Bank of India*

ORDER

IA NO.573/2023

1. This application has been filed by the Paschimanchal Vidyut Vitran Nigam Limited against the rejection of the claim by the Liquidator.
2. Ld. Proxy Counsel, Sh. Ram Chandra on behalf of the Applicant is present through VC and states that the learned arguing counsel, Sh. Pranjal Mehrotra is not available today, and therefore he seeks an adjournment.
3. Ld. Counsel, Sh. Sandeep Arora states that he is representing the Union Bank of India and seeks some time to move an appropriate application for impleadment, as according to him he would be the relevant party in the present proceedings going by way of IA No.573/2023.
4. Let the needful be done within a period of one week.
5. The matter is adjourned for further hearing on 23rd February, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

6th February, 2024

*Kavya Prakash Srivastava
(Stenographer)*